

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 119

MA No. 5/2021, CA Nos. 97/2022, 88/2023, 106/2023,  
128/2023, 150/2023, 169/23, 170/23  
191/23, 192/23  
and  
CP No. 110/Chd/Pb/2020

**IN THE MATTER OF:**

Satwant Singh

...Petitioner

Vs.

Pure Drinks (Calcutta) Limited & Ors

...Respondents

**Under Section:** 241 & 242, CA 2013, R 11 NCLT

**Order delivered on 02.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the petitioner in : Mr. Anand Chhibbar, Senior Advocate, Mr. Vaibhav  
main CP and for Sahni, Advocate  
Applicant in MA  
No.5/2021, CA  
Nos.88/2023,106/2023  
and 128/2023

For Applicant in CA : Mr. Ashwani Chopra, Senior Advocate with Mr. Viren  
Nos.170/2023 and Sharma, Mr. Damanjeet Singh, Ms. Gurpreet Bhatti,  
191/2023 and Mr. Pradeep Singh, Advocates

For Respondent No.1 : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika  
in the main CP Sharma and Mr. Tarang Gupta

For Respondent Nos. : Ms. Rupa Pathania, Advocate  
2 to 5

For Respondent No. 6 : Mr. Amit Aggarwal, Advocate

**ORDER**

File has been taken up on Special Mentioning.

It is stated by Ld. Counsels for the parties that the matter has been stayed by the Hon'ble NCLAT and the next date of hearing before the Hon'ble NCLAT is 31.05.2024. Ld. Counsel for the Petitioner is directed to place on record a copy of the order passed by Hon'ble NCLAT within two days. List the matter on 09.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**